

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 18th February, 2026.

No. LJ (A) 84/2021/387 - In exercise of powers conferred under Section 30B of the Mines and Minerals (Development and Regulation) Act, 1957, the Governor of Meghalaya is pleased to appoint Shri. Umesh Sharma, Advocate as the Special Public Prosecutor for the cases pertaining to MMDR Act, in the district with immediate effect and until further orders.

Sd/-
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 84/2021/387-A,

Dated Shillong, the 18th February, 2026.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. The Deputy Commissioner, Ri-Bhoi District, Nongpoh.
4. The District & Session Judges, Ri-Bhoi District, Nongpoh.
5. The Superintendent of Police, Ri-Bhoi District, Nongpoh
6. The Accountant General (A&E), Meghalaya, Shillong- 793001.
7. Shri. Shri. Umesh Kumar, Advocate. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, Nongpoh Treasury, Nongpoh.
12. Law (B) Department.
13. DEO, Law Department.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.